

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Date of Decision: 23.11.1993.

OA 1051/92
(OA 955/89)

SUMER SINGH ... APPLICANT.

v/s.

UNION OF INDIA & ORS. ... RESPONDENTS.

CORAM:

HON'BLE MR. GOPAL KRISHNA, MEMBER (J).
HON'BLE MR. O.P. SHARMA, MEMBER (A).

For the Applicant ... SHRI D.P. GARG.

For the Respondents ... SHRI M. RAFIQ.

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (J).

Applicant Sumer Singh has moved an application u/s 19 of the Administrative Tribunals Act, 1985, for a declaration that the termination of his services in the post of Motor Vehicle Driver in the Indian Bureau of Mines at Ajmer is illegal and that he continues in the service of the Government of India and as such he is entitled to all benefits.

2. We have heard the learned counsel for the parties and perused the records.

3. In the reply filed on behalf of the respondents, it has been stated that the applicant has already been appointed in the All India Radio as a Driver in the pay scale of Rs.950-1400 and he has assumed his duty in the said Department w.e.f. 18.8.1990 on being recruited through local Employment Exchange vide Annexure R-7. Since the applicant has already been

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appointed to a government job in another department of the Central Government, the prayer made by him in this application cannot be granted.

4. The OA is therefore dismissed, with no order as to costs.

(O.P. SHARMA)
MEMBER (A)

GK
(GOPAL KRISHNA)
MEMBER (J)